



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

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No. HSPCB/PR/2021/ 60

Dated :- 02/04/2021

To

The Registrar,
National Green Tribunal,
New Delhi.

Sub: Report of Joint Committee of CPCB and HSPCB in Original Application No.911/2019 titled as Pramod Devi, Councilor & Ors. Versus State of Haryana.

Please find enclosed herewith the Report of Joint Committee of CPCB and HSPCB in Original Application No.911/2019 titled as Pramod Devi, Councilor & Ors. Versus State of Haryana.

It is requested that the report may be put up before the Hon'ble Bench for consideration, please.

DA/As above

K.
2/4/2021
Regional Officer,
HSPCB Panipat
(Nodal agency)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

OA No.911 of 2019

IN THE MATTER OF:

Pramod Devi, Councilor & Ors. ... Applicant

Versus

State of Haryana & Ors. ... Respondent

**REPORT of the joint Committee of CPCB and HSPCB IN COMPLIANCE OF
ORDER DATED 31.07.2020**

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K/02/4/2021
Regional Officer, HSPCB
Panipat Region
Nodal Agency as per
Hon'ble NGT order dated
31.07.2020

JOINT INSPECTION OF M/S PANIPAT CO-OPERATIVE SUGAR MILLS LIMITED, AT GOHANA ROAD, PANIPAT ON 08.02.2021 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 911/2019, IN THE MATTER OF PRAMOD DEVI, COUNCILOR & ORS.Vs STATE OF HARYANA - REG.

1.0 BACKGROUND

The Hon'ble NGT in its order dated 31.10.2019 in O.A. No- 911/2019 in the matter of 'Pramod Devi, Councilor & Ors. Vs State of Haryana' had directed following:

Since it is stated that even now the pollution is continuing, let the Central Pollution Control Board (CPCB) and the State Pollution Control Board (SPCB) furnish latest status report in the matter within one month by e-mail at judicial-ngt@gov.in. The SPCB will be the nodal agency for coordination and compliance.

In compliance to the aforesaid direction, a joint team of officials of CPCB, Delhi & HSPCB, RO, Panipat visited the premises of the unit, interacted with the complainants and the nearby residents and school representatives and also inspected the Sugar and Distillery units on 12.02.2020.

Report of the Joint inspection team was filled in Hon'ble NGT on 29.05.2020. Further, based on the observations and recommendations with regard to sugar unit & distillery unit of M/s Panipat Cooperative Sugar Mills Ltd, the Hon'ble NGT in its order dated 31.07.2020 in O.A. No- 911/2019 had directed following:

"4. It is clear from the above that there are serious violations of environmental norms in functioning of both the units. There are violations of the Water Act, the Air Act and the EP Act which are criminal offences. Compensation may have to assessed and recover on polluter pays principle. Ground water is being illegally extracted which may seriously and irreversibly affect the environment. The units are said to belying closed. The State PCB may ensure that the units do not start working unless remedial measures are adopted and the joint Committee certifies that suitable remedial measures have been duly adopted.

5. Status of compliance as on 31.01.2021 may be furnished by the joint committee by way of a report by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

In compliance to the aforesaid direction, HSPCB has directed the unit vide letter no. HSPCB/PR/2020/1225, dated 05.08.2020, to comply with the directions of Hon'ble NGT New Delhi and not to start operation of the unit unless remedial measures are adopted and the joint committee certifies that suitable remedial measures have been adopted. Further it was directed to submit the point wise compliance report of the deficiencies mentioned in

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the report of the joint committee during the inspection 12.02.2020 so that same can be verified by the joint committee.

In response to the above said letter of HSPCB dated 05.08.2020, unit has submitted the compliance report vide letter no Engg. /2020-1/2056 dated 20.10.2020, to the HSPCB is attached as **Annexure-I**. Thereafter, joint committee comprised of the officials from CPCB and HSPCB visited the unit on 02.11.2020 to verify the compliance status of the remedial measures adopted by the unit. The point wise compliance status based on the observations and findings of the visit dated 02.11.2020 are attached as **Annexure -II**.

Further, as per Hon'ble NGT order dated 31.07.2020, a compliance status as on 31.01.2021 has to be furnished by the joint team. In compliance of the given order, a joint team comprising of following officials visited the unit on 08.02.2021 to verify the compliance status as suggested in the report prepared by the joint team based on findings of their visit on 02.11.2020.

- 1 Reena Satavan, Sc-'D', Central Pollution Control Board
- 2 Rishabh Srivastava, Sc 'B', Central Pollution Control Board
- 3 Ajit Chandra, SRF. Central Pollution Control Board
- 4 Kamaljit Singh, Regional Officer, Haryana State Pollution Control Board, Panipat
- 5 Pardeep Singh, A.E.E, Haryana State Pollution Control Board, Panipat

2.0 Interaction with complainants and nearby residents & school representatives:

The joint committee visited the surrounding areas around M/s Panipat Co-Operative Sugar Mills Limited & following institutions and had interactions with the representatives on 08.02.2021 as per details given below;

i. Interactions with complainant Sh. Vijay Jain, residents of Sanjay Colony

The joint Committee had interactions with Sh. Vijay Jain, at the Peda Sweet Shop, Sanjay Colony located opposite the boundary wall of Sugar Mill at an aerial distance of approx 250m in South-East direction. They have informed that the dust/bagasse emission from the chimney has been reduced a lot as compared to previous emissions and Joint team also observed considerable reduction in floating bagasse in the premises as compared to previous inspection.

ii. Shaheed Ravikant Kanya Vidhalaya (Primary School), Sanjay Colony, Panipat

The school is situated at an aerial distance of approx 300m from the Stack of Sugar Mill towards the south-western direction. As per the discussion with Teachers of the school, it was recorded that the fly ash particles are having huge reduction on the roofs as compared to previous visit. Also, no fly ash deposition on tree leaves inside the premises was observed by the joint team on the day of inspection.

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Water samples were also collected from the submersible installed within the school. The analysis results of the bore well samples are as follows:

Sampling Point	Parameters						
	pH	Cond.	TDS	COD	Chloride	Sulphate	NO ₃
Ground water from Borewell of nearby school Saheed Ravikant Sharma memorial Rajkiya Primary Kanya Pathshala	7.7	1227	748	BDL	46	154	88.2
IS 10500-2012 drinking water Standards							
(Acceptable limit)	6.5-8.5	--	500	---	250	200	45
(Permissible limit in the absence of alternate source)	6.5-8.5	--	2000	----	1000	400	---

The lab results indicate that parameters TDS and Nitrate(NO₃) are exceeding the prescribed the standards.

3.0 Visit to the Sugar Mill of M/s. Panipat Co-Operative Sugar Mill

The joint Committee then visited the Sugar Mill of the unit and it was observed that the sugar mill was in operation and the reported details are presented in the table below:

A: General Information		
1	Name of the Unit and Address	M/s Panipat Co-Operative Sugar Mill (Sugar -Unit) Gohana Road, Dist.-Panipat, Haryana
2	Name of the Proprietor Contact Person, Designation , Contact No.	Sh. S.P. Singh, Chief Chemist M.No. 08221000825 panipatsugarmills@gmail.com
3	Date of Inspection	08.02.2021
4	Year of Commissioning	1957
5	Sector	Co-operative
6	Cane Crushing Capacity (TCD)	Installed: 1800 TCD Present: 1800 TCD
7	Sugar Produced 2018-19 (Qtls.)	249828.00
8	Molasses Generation (Qtls.)	129367.50
9	Press Mud Generation (Qtls.)	84581.29
10	Operational Status	Operating
B: Water Pollution and its Control		
1	Water Supply Source Water Consumption (KLD)	Bore well (Avg extraction for the month of December





	Industrial	2020 and January 2021 was 366.75 KLD)
	Domestic	No records maintained
2	Waste Water Generation (KLD) Industrial	21.4 KLD (7 days avg. data from 01.02.2021 to 07.02.2021)
	Domestic	No information
3	Waste Water Treated (KLD) Industrial	160KLD
	Domestic	Septic Tank
4	Details of ETP	ETP consisted of Oil & Grease Trap-Lime dosing tank-Equalization tank- Primary clarifier- Aeration tank- Secondary Clarifier and Sludge drying beds
5	Mode of Disposal of treated effluent	Treated effluent was reported to be used in gardening and irrigation within industry premises.
6	Flow Measuring Device	Yes (at inlet & outlet of ETP and spray pond overflow)
7	Status of Consent under the Water Act1974	Valid upto 30/09/2020
C: Information regarding Ferti- irrigation		
1	Details of treatment of effluent before irrigation/gardening	Mentioned in ETP details & observations
2	Command area for irrigation (available land area)	06 Acre park within industry premises
3	System of transportation of treated effluent upto farmers filed	Through pipeline from ETP outlet
4	Formal agreement with farmers to use treated effluent	As informed entire treated effluent is utilised within industry premises
5	Storage facility available for treated effluent during low demand period	Yes two tanks of capacity 1512KL and 325 KL(total =1837KL) will be used for storage of treated effluent during no demand period.
6	Quality of effluent being used for irrigation/gardening	Analysis results of samples collected from ETP outlet and from the garden area where irrigation is being performed is placed in Tables below.
D: Air Pollution and its control		
1	Sources of Air Pollution	Boiler 4 Nos. (3@15TPH, 1@24TPH) Pressure reading on the day of inspection : At 15 TPH boiler= 15 kg/cm ² At 24 TPH boiler= 21 kg/cm ²





	Type of fuel used with consumption Stack details with APCS	Bagasse (quantity not provided by unit) Wet scrubber followed by stack (height - 30m)
2	Status of Consent under the Air & ACT 1981	Valid till 30/09/2020 and applied for renewal.
E: Waste Management		
1	Type & Quantity of waste Generated	Press Mud-3.65% & Boiler Ash-7.0% of cane crushed.
2	Facility of Storage / Disposal	Press Mud: used in compost ETP Sludge: Used in gardening Boiler Ash- used in land filling Waste Oil: Agreement with third party (M/s Universal Hydrolubes, Karnal)
3	Status of Authorization	Valid till 30/09/2020 and applied for renewal.
F: Observations w.r.t Sugar Industry inspection		
<ol style="list-style-type: none"> 1. The unit is engaged in production of Sugar with installed capacity of 1800 TCD using Sugarcane as major raw material. During inspection, unit was found operational & reportedly crushing @ 1800TCD on the day of inspection. The unit has started its crushing season 2020-21 on 03.11.2020. 2. The unit is meeting its fresh water requirements through bore well (01-no.). The unit has applied for NOC from Central Ground Water Authority (CGWA) on 27.10.2020 however the NOC is still not provided from CGWA. The water meter is installed & log book on water extraction is maintained. 3. The effluent generated from the process section like mill house & floor washings, mill house cooling, boiler blow down, excess condensate, spray pond over flow & pump leakages etc. are conveyed & treated in an effluent treatment plant. 4. The unit is having ETP with capacity of 295 m³/day. ETP comprises of O & G remover, Lime Dosing tank, Equalization tank, Primary Clarifier, Aeration Tank, Secondary Clarifier, sludge drying beds. 5. The unit has two RCC tanks of capacity 1512KL and 325 KL(total =1837KL) which were earlier used as clarifier and aeration tank. The unit is now using these tanks for storage of treated effluent during no demand period. 6. The unit has prepared an irrigation management plan validated by Central Soil salinity research institute, Karnal. 7. The unit has installed energy meter at ETP site and have also maintained the log book records of the untreated / treated effluent, energy consumption & chemical consumption. 8. The unit has shifted one oil and grease trap in the channel leading to ETP area. 9. Log book records for the Hazardous waste & solid waste generated & its management were not maintained by the unit. 10. The unit is reportedly using the entire Press Mud generated in its own distillery for making bio-compost. Boiler Ash is being dumped in the low lying area within 		

industrial premises.

11. The unit has installed required Online Continuous effluent & emission Monitoring System (OCEMS) and the same were found working at the time of inspection.
12. The unit has 2.5 MW Co-generation power plant to generate electricity for its in-house requirements.
13. The unit has provided the Hazardous Waste generation & disposal display Board at the entry gate.
14. Stack monitoring was not conducted on 08.02.2021 due to less number of V-supports in the platform and safety issues.
15. During inspection, ETP was found operational. It was observed from the lab reports that aeration tank is properly stabilized and treated water from the ETP is meeting the discharge standards prescribed for Sugar Mill Industries.
16. The joint team had collected samples from inlet, outlet of ETP, Outlet of secondary clarifier and from aeration tank. The analysis results of the sample are as follows:

ETP sample results:

Sampling Point	Parameters								
	pH	COD	BOD	TSS	TDS	MLSS	MLVSS	Oil & Grease	TS
At the inlet of ETP	4.0	3680	2040	382	2736	-	-	-	-
Outlet of secondary Clarifier	7.3	76	12	75	1560	-	-	-	-
At the Outlet of ETP	7.4	99	14	53	1492	-	-	BDL	-
From Aeration Tank	-	-	-	-	-	3852	1901	-	-
Treated water being used for irrigation	7.3	68	13	62	1732	-	-	-	-

The analysis results of the waste water at the outlet of the ETP is found as pH (7.4 against 9.0), COD (99 mg/l against 250 mg/l), BOD (14 mg/l against 30 mg/l), TSS (53 mg/l against 100 mg/l) indicate that the treated effluent from the ETP is complying with the discharge norms permitted as per the Consent to Operate .

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17. The Groundwater samples were also collected from the bore well installed within the industry premises. The analysis results of the bore well samples are as follows:

Sampling Point	Parameters						
	pH	Cond.	TDS	COD	Chloride	Sulphate	NO ₃
Ground water from Borewell near the Sugar Mill used by Sugar Mill for both domestic & industrial purpose	7.5	1376	736	07	96	141	13.7
IS 10500-2012 drinking water Standards							
(Acceptable limit)	6.5-8.5	--	500	---	250	200	45
(Permissible limit in the absence of alternate source)	6.5-8.5	--	2000	----	1000	400	---

As per the lab analysis results, TDS is exceeding the acceptable limit.

18. The overall housekeeping of the unit was found improved as compared to previous visit.

19. ***It was informed by the Chief Chemist of unit that the entire plant is in the process of shifting from this location to another location 8Km away from the present location. Unit has already applied for Environmental Clearance and the plant is proposed to be shifted before the start of next crushing season.***

4.0 COMPLIANCE STATUS WITH REGARDS TO THE OBSERVATIONS AND RECOMMENDATIONS MADE IN THE JOINT INSPECTION REPORT FILED BEFORE NGT ON 29.05.2020.

2.1 Status with regard to sugar unit

The point- wise status report of the remedial measures adopted by the Sugar Mill unit is as below:

Reference (Point and page no of the report at Annex. III)	Point to be complied	Compliance status
Regarding observations of the Joint Committee		

Point no.02 page no.05	The unit is meeting its fresh water requirements through bore well (01-no.). NOC from Central Ground Water Authority (CGWA) for bore well is yet to be obtained. The water meter is installed & log book on water extraction is maintained.	The unit has not yet obtained the NOC from CGWA for extraction of the ground water. It was informed that the application for obtaining NOC from CGWA was submitted on 27.10.2020.
Point no.05 page no.05	The unit has not provided proper seepage proof holding lagoon of 15 days holding capacity to store treated effluent as per norms/CTO. The treated effluent from the ETP is taken into a small collection pit which was found overflowing back in equalization tank. It was informed that the treated water is used for gardening within the factory premises via underground pipeline, which was found broken.	The unit is using existing two tanks which were earlier used as clarifier and aeration tank. The total capacity of the two tanks is 1512KL and 325 KL=1837KL.
Point no.06 page no.05	The unit has not yet prepared a comprehensive irrigation management plan validated by SPCB/agricultural universities for utilizing the treated effluent in irrigation as per notified treated irrigation protocol for sugar industries.	The unit has submitted the required irrigation management plan validated by Central Soil salinity research institute Karnal, for utilizing the treated effluent in irrigation as per notified treated irrigation protocol for sugar industries.
Point no.07 page no.05	The unit has installed energy meter for ETP inside the factory & not at ETP site. However, the log book records of the untreated / treated effluent, energy consumption & chemical consumption are not being maintained by the unit.	The unit has shifted the energy meter at ETP site and also prepared log book to be maintained for the records of untreated / treated effluent, energy consumption & chemical consumption.
Point no.08 page no.05	It was observed that the unit has not provided proper Oil & Grease trap facility in the ETP; however the unit has provided oil & grease trapping mechanism at the process section.	The unit has shifted one out of the two Oil skimmers from process section to ETP and installed it at the inlet drain before equalization tank.
Point no.09 page no.05	The unit has not provided proper equalization tank in the ETP and only effluent receiving tank was available. Any mixing arrangement was not found in this tank.	The unit has provided Diffuser grid with 10 HP blower of 161 m ³ /hr air flow capacity in existing receiving tank for mixing of the effluent.

Point no.10 page no.05	It was observed that the launder of primary clarifier & secondary clarifier were damaged. Bulking/ floatation of sludge was observed in both Primary & secondary clarifier. Overall operation & maintenance of ETP was observed to be very poor.	Launder of primary clarifier & secondary clarifier were repaired and sludge has been removed from the primary clarifier & secondary clarifier.
Point no.11 page no.05	Log book records for the Hazardous waste & solid waste generated & its management were not maintained by the unit.	The unit has prepared log book for the Hazardous waste & solid waste generated & its management.
Point no.12 page no.06	The unit is reportedly using the entire Press Mud generated in its own distillery for making bio-compost. Press mud & Boiler Ash was found dumped in the open area within industrial premises.	The unit Press Mud generated from the unit is being used for making bio-compost. It has been observed that 10 windrows, each of 10m length, 2.5m width & 1.5m height is prepared in the industry premises. It was informed that the unit is following 45days cycle for the bio-compost preparation.
Point no.13 page no.06	ETP was located at the farthest corner of bio-compost yard and was not easily accessible. There was no proper way to reach the ETP.	Now easy access has been provided by the unit to reach the ETP.
Point no.14 page no.06	Wastewater conveyance line was found broken & wastewater was found spread in entire area surrounding ETP & bio-compost yard, Sugar Mill area and Molasses storage area. Many puddles filled with wastewater & rainwater was seen within the factory premises.	The wastewater conveyance line has been repaired. Many puddles filled with wastewater & rainwater within factory premises has been levelled.
Point no.17 page no.06	The unit has one DG set of 320KVA without acoustic enclosure & proper stack height.	The unit has not yet provided acoustic enclosure and proper stack height of 25 feet to DG set of 320 KVA. It was informed by the unit that unit is having its own cogeneration of the Electricity during the operation of the unit and Dg set is provided only for the emergency situations like fire incidences etc.
Point no.18 page no.06	The unit has not provided the Hazardous Waste generation & disposal display Board at the entry gate.	The unit has provided proper display board at the entry gate containing required information of date of update of display, Air Emissions, Effluent Discharge,

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		Details of Hazardous chemicals used, HW generated and disposal.
Point no.19 page no.06	Stack monitoring could not be carried out at the time of inspection due to inadequate stack monitoring facility available at the unit.	Stack monitoring facility has been improved by providing approaching ladder and the intermediate resting platform. However, it was found that the monitoring platform was not adequate to hold the weight of all monitoring persons along with equipments due to less number of V-supports.
Point no.20 page no.06	During inspection, ETP was found operational. It was observed that wastewater was spread in pits here & there within the factory premises. It was reported that conveyance line carrying treated effluent to park is broken & needs required repair/maintenance.	The conveyance line carrying treated effluent to park has been repaired. Lab results denote that the treated water is being used for irrigation is within prescribed norms.
Point no.23 page no.07	One extra old clarifier & aeration tank not in use was found filled with polluted/stagnant water.	The polluted/stagnant water stored in one old aeration tank and clarifier was drained out and the same is being used for storage of treated effluent.
Point no.24 page no.07	The overall housekeeping of the unit was found very poor.	The overall housekeeping of the unit has been improved with respect to previous inspection.
Point no.25 page no.07	The excess Bagasse from the mill house was observed falling from height resulting in air pollution & unburnt Bagasse particles were also seen floating outside the premises in the direction of wind.	The unit has provided proper enclosure to the excess Bagasse falling from height from the mill house to counter the air pollution.
Regarding recommendations of the Joint Committee		
Point no.1 page no.08	Unit shall provide a pakka seepage proof/ lined 15 days holding capacity lagoon to store treated effluent of ETP during no demand period.	The unit is using existing two tanks which were earlier used as clarifier and aeration tank. The total capacity of the two tanks is 1512 KL and 325 KL=1837 KL.
Point no.2 page no.08	The unit should carry out adequacy assessment of its existing ETP by reputed Institutes preferably IIT/NEERI/NSI & accordingly upgrade the same in a time bound manner.	The unit has submitted ETP validation report prepared by National Sugar Institute Kanpur. However, ETP validation report of the unit was silent/not included organic loading rate, basis of

		design/limiting values, biological equation, hot and cold water balance and designed flow (quantity) and characteristics for proper assessment of ETP. But on the verification of the Team it was found that ETP is operating properly and meeting the prescribed norms.
Point no.3 page no.08	The unit should optimally operate its ETP.	The unit has submitted vide reply dated 20.10.2020 that it will operate optimally and the same has been verified by the Team during visit dated 08.02.2021.
Point no.4 page no.08	The unit shall dispose the boiler ash & ETP sludge in a scientific manner.	The unit has proposed to fill the boiler ash and ETP sludge in deep pits and soil will be dumped over it.
Point no.5 page no.08	The unit shall depute qualified trained staff for the O&M of ETP.	The unit has informed that qualified trained staff has been deputed for O&M of ETP.
Point no.6 page no.08	The unit should prepare comprehensive Irrigation management plan for the utilization management plan for the utilization of treated effluent form effluent treatment plant in accordance with the notified irrigation protocol for the sugar Industry by reputed Institutes preferably IIT/NEERI/NSI/VSI & accordingly upgrade the same in a time bound manner.	The unit has submitted the required irrigation management plan validated by Central Soil salinity research institute, Karnal for utilizing the treated effluent in irrigation as per notified treated irrigation protocol for sugar industries.
Point no.7 page no.08	Proper log book for ETP operation, Energy consumption, chemical consumption, fresh water consumption, effluent discharge shall be maintained.	The unit has prepared log book for the Hazardous waste, records of untreated / treated effluent, energy consumption & chemical consumption.
Point no.8 page no.08	The unit shall make necessary pumping arrangement to treat all the stagnant water stored in puddles/ pits around the ETP & compost yard in ETP and ensure that entire wastewater is diverted to ETP & such puddles/pits are dismantled/ levelled.	The stagnant water stored in puddles/ pits around the ETP & compost yard in ETP has been mixed with solid waste and all the puddles/pits have been dismantled/levelled. Wastewater observed in pits here & there and within the factory premises has been removed effectively & completely.

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Point no.9 page no.08	The unit shall install separate flow meter to measure spray pond overflow.	The unit installed separate flow meter to measure spray pond overflow.
Point no.10 page no.08	The unit shall provide adequate stack monitoring facility as per the recommendations of the stack monitoring team report	Stack monitoring facility has been improved by providing approaching ladder and the intermediate resting platform. However, it was found that the monitoring platform was not adequate to hold the weight of all monitoring persons along with equipments due to less no of V-supports on the platform.
Point no.11 page no.08	The unit should improve housekeeping.	Overall housekeeping of the unit was found improved.
Point no.12 page no.08	The unit shall obtain Authorization under Hazardous Waste (Management & TBM) Rules, 2018 from HSPCB.	The unit has applied for obtaining required authorization of HSPCB, which is under process.
Point no.13 page no.08	An updated display Board at the entrance of the unit to display the generation of HW, Hazardous chemicals, etc as per Hon'ble Supreme Court directive in WP(C) No. 657/1995 shall be provided by the unit.	The unit has provided proper display board at the entry gate containing required information of Air Emissions, Effluent Discharge, Details of Hazardous chemicals used, HW generated and disposal.
Point no.14 page no.08	The unit shall be kept under regular surveillance by Haryana State Pollution Control Board for ensuring continuous compliance of notified norms, terms & conditions of Consent orders.	HSPCB will keep the unit under regular surveillance for ensuring continuous compliance of notified norms, terms & conditions of Consent orders.

2.2 Status with regard to Distillery unit

- Distillery unit was found closed by the Joint team on the day of inspection.
- It was informed by the representative of the unit accompanying during inspection that distillery unit is not proposed to start its manufacturing operation.

3.0 OTHER OBSERVATIONS

- Sample is collected from Spent wash storage lagoon and lab analysis results is tabulated below:

Sampling Point	Parameters								
	pH	COD	BOD	TSS	TDS	MLSS	MLVSS	Oil & Grease	TS
Spent wash storage lagoon in Distillery area.	3.9	73599	31400	-	-	-	-	-	93528

- The results clearly indicate that the stored spent wash is raw and needs to be properly treated for disposal.
 - The stored spent wash should be concentrated into MEE and then it should be disposed of in a scientific manner by way of Incineration or Bio-composting.
 - The stored raw SW should be disposed of before monsoon in this year.
- The unit has provided enough number of V-supports as suggested by the Team during visit dated 08.02.2021 and submitted the status to HSPCB in the pending Consent to Operate application no. 9126042.
- The unit has also submitted the sample testing fees to the HSPCB in the CTO application no. 9126042, therefore as per policy of the HSPCB, paid samples were collected from the outlet of the ETP and Common stack of the Boilers (24TPH x 1 No and 15TPH X 2 Nos) on 03.03.2021.
- As per the analysis report no. 504 dated 10.03.2021 received from the HSPCB Laboratory, Panchkula, ETP outlet was found with in prescribed limits as per details given below:

ETP sample results:

Sampling Point	pH	COD	BOD	TSS	Oil & Grease
At the Outlet of ETP used for irrigation	7.62	60	13	21	BDL (DL=2)

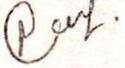
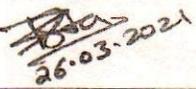
- As per the analysis report no. 193 dated 12.03.2021 received from the HSPCB Laboratory, Panchkula, Emission Level of SPM was found 55.45 mg/m³ against the limit of 150 mg/m³ which is within prescribed limits.
- Thereafter consent to operate has been granted to the unit by HSPCB vide no. **No. HSPCB/Consent/ : 313093921PITCTO9126042 Dated:15/03/2021** which is valid up to 30.09.2021, copy of which is attached as Annexure-III.
- Authorization under HOWM rules 2016 has also been granted to the unit by HSPCB vide No.: **HWM/PIT/2021/7780880 DT: 19/03/2021**, which is valid up to 30.09.2021, copy of which is attached as Annexure-IV.
- That Compensation of Rs. 4,13,34640/- (Four Crores Thirteen Lakhs Thirty-Four Thousands Six Hundred Forty) has been proposed to the District Magistrate Panipat on the unit for illegal extraction of the ground water vide

letter no 8399 dated 24.12.2020 subsequent reminders vide letter no. 8761 dated 02.02.2021 and 9254 dated 12.03.2021, copies of which are attached as Annexure -V.

4.0 CONCLUDING REMARKS & RECOMMENDATIONS

- I. The unit shall be asked to adhere with the prescribed norms, observations & recommendations made by the Committee towards management of effluent, emissions, solid and HW generated and submit monthly compliance status report to HSPCB.
- II. HSPCB shall ensure necessary actions towards compliance of said Hon'ble NGT order including assessment & recovery of compensation based on historical data of the unit on record and using formula/guidelines/methodology of CPCB in this regard.
- III. The unit should dispose of the stored Raw Spent wash in a scientific manner.

The relevant photographs taken during the visit are attached as Annexure-VI

S. No.	Name & designation of inspecting officer(s)	Signature
1.	Reena Satavan, Sc-'D', Central Pollution Control Board	
2.	Rishabh Srivastava, Sc 'B', Central Pollution Control Board	 26.03.2021
3.	Ajit Chandra, SRF. Central Pollution Control Board	
4.	Kamaljit Singh, Regional Officer, Haryana State Pollution Control Board, Panipat	
5.	Pardeep Singh, A.E.E, Haryana State Pollution Control Board, Panipat	



The Panipat Co-op. Sugar Mills Ltd., Panipat

Grams - CRYSTAL
ST/CST/PNP/285 Dt.01-04-90
C.E.Regd. No.31/PNP/92
Excise code No. AAATT5054FXM001

Code : 0180
M.D. : 2651269 (O)
: 2652751 (R)
: 2652831-DU
EPABX : 2651184
Fax : 2655384

Ref. No./ Engg./2020-21/ 2056

Dated: 20/10/2020

To

The Regional Officer,
Haryana State Pollution Control Board,
S.C.O. No. 55, Sector-25,
Panipat.

Subject:- Show Cause Notice for closure u/s 33-A of Water (prevention & Control of Pollution) Act, 1974, 31-A of Air, (prevention & Control of Pollution) Act, 1981, and u/s 5 of E (P) Act, 1986.

Dear Sir,

With reference to your office letter no. HSPCB /PR/ 2020/1225 dated 05-08-2020, on the subject cited above, it is informed that all the points noticed by the joint committee have been complied by the sugar mill as follows.

S.No.	Points to be Complied	Points Complied as follows.
1	Unit shall provide pakka seepage proof/lined 15days Holding capacity lagoon to store treated effluent of ETP during no demand period.	A pakka seepage proof/lined 15days Holding capacity lagoon to store treated effluent of ETP during no demand period has been provided.
2	The unit should carry out adequate assessment of its existing ETP by reputed Institutes preferably IIT/NEERI/NSI & accordingly upgrade the same in a time bound manner.	Assessment of E.T.P. has been carried out by N.S.I. and will be upgraded as per report of N.S.I. shortly (copy attached as Annexure-I)
3	The unit should optimally operate manner.	The unit will be operated optimally.
4	The unit shall dispose the boiler ash & ETP sludge in a scientific manner.	After filling the boiler ash and ETP sludge in deep pits, soil will be dumped over it. (Photograph attached & copy attached as Annexure-II)
5	The unit shall depute qualified trained staff for the O&M of ETP.	Qualified trained staff has been deputed for the O&M of ETP (photocopy of qualification attached as Annexure-III).

[Handwritten signature]

6	The unit shall prepare comprehensive irrigation management plan for the utilization of treated effluent from effluent treatment plant in accordance with the notified irrigation protocol for the sugar industry by reputed institutes preferably IIT/NEERI/NSI & accordingly upgrade the same in a time bound manner.	NSI team has visited our unit and preparing comprehensive irrigation management plan for the utilization of treated effluent from effluent treatment plant, the unit will be upgraded as per report shortly (copy of comprehensive report attached as Annexure-IV).
7	Proper logbook for ETP operation, energy consumption, chemical consumption fresh water consumption, effluent discharge shall be maintained.	Proper logbook for ETP operation, energy consumption, chemical consumption fresh water consumption, effluent discharge has been maintained (copy attached as Annexure-VI)
8	The unit shall make necessary pumping arrangement to treat all the stagnant water stored in puddles/its around the ETP and compost yard in ETP and ensure that entire waste is diverted to EPT.	Pump has been installed to divert all the stagnant water stored in puddles/its around the ETP and compost yard in ETP (Photograph attached as Annexure-VII)
9	The Unit shall install separate flowmeter to spray pond overflow.	Flowmeter has been installed in over flow line of spray pond (copy of Purchase order attached & copy attached as Annexure-VIII).
10	The Unit shall provide adequate stack monitoring facilities as per the recommendations of the stack monitoring team report (Annexure R-2).	Approaching ladder has been provided and platform has been strengthened (Photograph attached as Annexure-IX).
11	The unit should improve housekeeping.	Significant improvement has been done.
12	The unit shall obtain Authorization under Hazardous waste (Management & TBM) Rules, 2018 from HSPCB.	Hazardous waste (Management & TBM) Rules, 2018 from HSPCB has been obtained (photocopy attached as Annexure-X).
13	An updated display board at the entrance of the unit to display the generation of HW, Hazardous chemicals, etc as per Hon'able Supreme Court directive in WP(C) No. 657/1995 shall be provided by the unit.	An updated board has been provided at the entrance of the unit to display the generation of HW, Hazardous chemicals, etc (Photograph attached as Annexure-XI).
14	The Unit shall be kept under regular surveillance by Haryana State Pollution Control Board for ensuring continuous compliances of notified norms, terms& conditions of consent orders.	Online monitoring system is already installed and the unit will be kept under regular surveillance by Haryana State Pollution Control Board for ensuring continuous compliances of notified norms terms& conditions of consent orders.

We are planning to start our crushing season on 1st November 2020. Therefore you are requested to arrange a visit of joint committee as early as possible to enable us to start the crushing season within stipulated time period.

This is for your information and necessary action please.

Thanking you,

Pradeep
20.10.20
MANAGING DIRECTOR
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JOINT INSPECTION OF M/S PANIPAT CO-OPERATIVE SUGAR MILLS LIMITED, AT GOHANA ROAD, PANIPAT ON 02-11-2020 IN COMPLIANCE TO DIRECTION ISSUED BY HON'BLE NATIONAL GREEN TRIBUNAL IN OA NO. 911/2019, IN THE MATTER OF PRAMOD DEVI, COUNCILOR & ORS. Vs STATE OF HARYANA - REG.

1.0 BACKGROUND

The Hon'ble NGT in its order dated 31.10.2019 in O.A. No- 911/2019 in the matter of 'Pramod Devi, Councilor & Ors. Vs State of Haryana' had directed following:

Since it is stated that even now the pollution is continuing, let the Central Pollution Control Board (CPCB) and the State Pollution Control Board (SPCB) furnish latest status report in the matter within one month by e-mail at judicial-ngt@gov.in. The SPCB will be the nodal agency for coordination and compliance.

In compliance to the aforesaid direction, a joint team of officials of CPCB, Delhi & HSPCB, RO, Panipat visited the premises of the unit, interacted with the complainants and the nearby residents and school representatives and also inspected the Sugar and Distillery units on 12.02.2020.

Report of the Joint inspection team was filed on 29.05.2020. Further, based on the observations and recommendations with regard to sugar unit & distillery unit of M/s Panipat Cooperative Sugar Mills Ltd, the Hon'ble NGT in its order dated 31.07.2020 in O.A. No- 911/2019 had directed following:

"4. It is clear from the above that there are serious violations of environmental norms in functioning of both the units. There are violations of the Water Act, the Air Act and the EP Act which are criminal offences. Compensation may have to assessed and recover on polluter pays principle. Ground water is being illegally extracted which may seriously and irreversibly affect the environment. The units are said to belying closed. The State PCB may ensure that the units do not start working unless remedial measures are adopted and the joint Committee certifies that suitable remedial measures have been duly adopted.

5. Status of compliance as on 31.01.2021 may be furnished by the joint committee by way of a report by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

In compliance to the aforesaid direction, HSPCB has directed the unit vide letter no. HSPCB/PR/2020/1225, dated 05.08.2020, to comply with the directions of Hon'ble NGT New Delhi and not to start operation of the unit unless remedial measures are adopted and the joint committee certifies that suitable remedial measures have been adopted. Further it was directed to submit the point wise compliance report of the deficiencies mentioned in the

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Point no.05 page no.05	The unit has not provided proper seepage proof holding lagoon of 15 days holding capacity to store treated effluent as per norms/CTO. The treated effluent from the ETP is taken into a small collection pit which was found overflowing back in equalization tank. It was informed that the treated water is used for gardening within the factory premises via underground pipeline, which was found broken.	The unit has proposed to use existing two tanks used earlier as clarifier and aeration tank. Proposed tanks of capacities 1512KL and 325 KL=1837KL can hold the treated effluent of 6-7 days only against requirements of 15 days holding capacity . Connectivity of proposed tanks with treated water sump is not yet established . It was informed that broken underground pipeline is now repaired.
Point no.06 page no.05	The unit has not yet prepared a comprehensive irrigation management plan validated by SPCB/agricultural universities for utilizing the treated effluent in irrigation as per notified treated irrigation protocol for sugar industries.	The unit has not submitted the required irrigation management plan validated by agricultural universities for utilizing the treated effluent in irrigation as per notified treated irrigation protocol for sugar industries.
Point no.07 page no.05	The unit has installed energy meter for ETP inside the factory & not at ETP site. However, the log book records of the untreated / treated effluent, energy consumption & chemical consumption are not being maintained by the unit.	The unit has shifted the energy meter at ETP site and also prepared log book to be maintained for the records of untreated / treated effluent, energy consumption & chemical consumption.
Point no.08 page no.05	It was observed that the unit has not provided proper Oil & Grease trap facility in the ETP; however the unit has provided oil & grease trapping mechanism at the process section.	The unit has shifted one out of the two Oil skimmers from process section to ETP and installed it at the inlet drain before equalization tank.
Point no.09 page no.05	The unit has not provided proper equalization tank in the ETP and only effluent receiving tank was available. Any mixing arrangement was not found in this tank.	The unit has provided Diffuser grid with 10 HP blower of 161 m ³ /hr air flow capacity in existing receiving tank for mixing of the effluent.
Point no.10 page no.05	It was observed that the launder of primary clarifier & secondary clarifier were damaged. Bulking/ floatation of sludge was observed in both Primary & secondary clarifier. Overall operation & maintenance of ETP was observed to be very poor.	Launder of primary clarifier & secondary clarifier were repaired and sludge has been removed from the primary clarifier & secondary clarifier.







Point no.11 page no.05	Log book records for the Hazardous waste & solid waste generated & its management were not maintained by the unit.	The unit has prepared log book to be maintained for the Hazardous waste & solid waste generated & its management.
Point no.12 page no.06	The unit is reportedly using the entire Press Mud generated in its own distillery for making bio-compost. Press mud & Boiler Ash was found dumped in the open area within industrial premises.	The unit has not utilized entire Press Mud generated from the unit for making bio-compost. It has been observed that about 50000-60000 Qtis (as informed) of Press mud are still lying near bio-compost area.
Point no.13 page no.06	ETP was located at the farthest corner of bio-compost yard and was not easily accessible. There was no proper way to reach the ETP.	Now easy access has been provided by the unit to reach the ETP.
Point no.14 page no.06	Wastewater conveyance line was found broken & wastewater was found spread in entire area surrounding ETP & bio-compost yard, Sugar Mill area and Molasses storage area. Many puddles filled with wastewater & rainwater was seen within the factory premises.	The wastewater conveyance line has been repaired. Many puddles filled with wastewater & rainwater within factory premises has been levelled except stagnant water stored near boundary wall near spent-wash storage.
Point no.17 page no.06	The unit has one DG set of 320KVA without acoustic enclosure & proper stack height.	The unit has not yet provided acoustic enclosure and proper stack height of 25 feet to DG set of 320 KVA.
Point no.18 page no.06	The unit has not provided the Hazardous Waste generation & disposal display Board at the entry gate.	The unit has not yet provided proper display board at the entry gate containing required information of date of update of display, Air Emissions, Effluent Discharge, Details of Hazardous chemicals used, HW generated and disposal. During inspection the unit has hanged flexible flex sheet as display Board having incomplete information.
Point no.19 page no.06	Stack monitoring could not be carried out at the time of inspection due to inadequate stack monitoring facility available at the unit.	Stack monitoring facility has been improved by providing approaching ladder and the intermediate resting platform. However, the unit has not yet complied with:

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Kuldeep Singh



		<p>i) Port hole at the height of 8 times of diameter of the stack from the last disturbance point.</p> <p>ii) The port hole was covered by the monkey ladder & there is no approach to insert the sampling probe in existing facility.</p>
Point no.20 page no.06	During inspection, ETP was found operational. It was observed that wastewater was spread in pits here & there within the factory premises. It was reported that conveyance line carrying treated effluent to park is broken & needs required repair/maintenance.	The conveyance line carrying treated effluent to park has been repaired. Wastewater observed in pits here & there and within the factory premises has not been removed effectively & completely . The stagnant water stored near boundary wall still not removed .
Point no.23 page no.07	One extra old clarifier & aeration tank not in use was found filled with polluted/stagnant water.	The polluted/stagnant water stored in one old aeration tank and clarifier was not drained out completely .
Point no.24 page no.07	The overall housekeeping of the unit was found very poor.	The overall housekeeping of the unit has been improved with respect to <u>previous inspection</u> .
Point no.25 page no.07	The excess Bagasse from the mill house was observed falling from height resulting in air pollution & unburnt Bagasse particles were also seen floating outside the premises in the direction of wind.	The unit has not yet provided proper enclosure to the excess Bagasse falling from height from the mill house resulting in air pollution.
Regarding recommendations of the Joint Committee		
Point no.1 page no.08	Unit shall provide a pakka seepage proof/ lined 15 days holding capacity lagoon to store treated effluent of ETP during no demand period.	The unit has proposed to use existing two tanks used earlier as clarifier and aeration tank. Proposed tanks of capacities 1512KL and 325 KL=1837KL can hold the treated effluent of 6-7 days only against requirements of 15 days holding capacity .
Point no.2 page no.08	The unit should carry out adequacy assessment of its existing ETP by reputed Institutes preferably IIT/NEERI/NSI & accordingly upgrade the same in a time bound manner.	The unit has submitted ETP validation report prepared by National Sugar Institute Kanpur. However, ETP validation report of the unit was silent/not included organic loading rate, basis of design/limiting values,

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		biological equation, hot and cold water balance and designed flow (quantity) and characteristics for proper assessment of ETP.
Point no.3 page no.08	The unit should optimally operate its ETP.	The unit has submitted vide reply dated 20.10.2020 that it will operate optimally. But approach and methodology in this regard is not elaborated
Point no.4 page no.08	The unit shall dispose the boiler ash & ETP sludge in a scientific manner.	The unit has proposed that they will fill the boiler ash and ETP sludge in deep pits and soil will be dumped over it. The proposed approach for the disposal of boiler ash and ETP sludge is not scientific.
Point no.5 page no.08	The unit shall depute qualified trained staff for the O&M of ETP.	The unit has informed that qualified trained staff has been deputed for O&M of ETP.
Point no.6 page no.08	The unit should prepare comprehensive Irrigation management plan for the utilization management plan for the utilization of treated effluent from effluent treatment plant in accordance with the notified irrigation protocol for the sugar Industry by reputed Institutes preferably IIT/NEERI/NSI/VSI & accordingly upgrade the same in a time bound manner.	The unit has not submitted the required irrigation management plan validated by agricultural universities for utilizing the treated effluent in irrigation as per notified treated irrigation protocol for sugar industries.
Point no.7 page no.08	Proper log book for ETP operation, Energy consumption, chemical consumption, fresh water consumption, effluent discharge shall be maintained.	The unit has prepared log book to be maintained for the Hazardous waste, records of untreated / treated effluent, energy consumption & chemical consumption.
Point no.8 page no.08	The unit shall make necessary pumping arrangement to treat all the stagnant water stored in puddles/ pits around the ETP & compost yard in ETP and ensure that entire wastewater is diverted to ETP & such puddles/pits are dismantled/ levelled.	The stagnant water stored in puddles/ pits around the ETP & compost yard in ETP has been mixed with solid waste and all the puddles/pits have been dismantled/levelled. Wastewater observed in pits here & there and within the factory premises has not been removed effectively & completely.

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Point no.9 page no.08	The unit shall install separate flow meter to measure spray pond overflow.	The unit installed separate flow meter to measure spray pond overflow.
Point no.10 page no.08	The unit shall provide adequate stack monitoring facility as per the recommendations of the stack monitoring team report	Stack monitoring facility has been improved by providing approaching ladder and the resting platform. However the unit has not complied with: i) Port hole at the height of 8 times of diameter of the stack from the last disturbance point. ii) The port hole was covered by the monkey ladder & there is no approach to insert the sampling probe in existing facility.
Point no.11 page no.08	The unit should improve housekeeping.	Overall housekeeping of the unit was found improved.
Point no.12 page no.08	The unit shall obtain Authorization under Hazardous Waste (Management & TBM) Rules, 2018 from HSPCB.	The unit has applied for obtaining required authorization of HSPCB, which is under process.
Point no.13 page no.08	An updated display Board at the entrance of the unit to display the generation of HW, Hazardous chemicals, etc as per Hon'ble Supreme Court directive in WP(C) No. 657/1995 shall be provided by the unit.	The unit has not yet provided proper display board at the entry gate containing required information of Air Emissions, Effluent Discharge, Details of Hazardous chemicals used, HW generated and disposal. During inspection the unit has hanged flexible flex sheet as display Board having incomplete information, which is not proper as per the NGT order dated 26.08.2019 in O.A. No 804/2017.
Point no.14 page no.08	The unit shall be kept under regular surveillance by Haryana State Pollution Control Board for ensuring continuous compliance of notified norms, terms & conditions of Consent orders.	HSPCB will keep the unit under regular surveillance for ensuring continuous compliance of notified norms, terms & conditions of Consent orders.

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2.2 Status with regard to Distillery unit

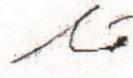
- Reply letter dated 20.10.2020 of the unit (**Annexure-II**) was found silent regarding point-wise compliance status of distillery unit.
- Distillery unit was found closed by the Board till date; no remedial measures are reported/taken by the distillery unit.
- It was informed by the representative of the unit accompanying during inspection that distillery unit is not proposed to start its manufacturing operation.

3.0 OTHER OBSERVATIONS

- During inspection, both the sugar unit and distillery unit were found non-operational.
- ETP as per the notified standard/guideline should be stabilized one month prior to commencement of the crushing season. To verify status of stabilization of ETP, the joint inspection team collected samples of MLSS & MLVSS from the aeration tank. The analysis result of the sample shows that the MLSS concentration is 868 mg/l. and MLVSS concentration is 755mg/L which is found very much less for optimum functioning of effluent treatment plant.
- The groundwater samples were also collected from the borewells installed within the industrial premises. The analysis results of the borewell samples are as follows:

Sampling Point	Parameters						
	pH	Cond.	TDS	COD	Chloride	Sulphate	NO ₃ -N
Ground water from Borewell near Compost Yard used for Distillery industry	7.4	1327	840	09	119	174	5.9
Ground water from Borewell near the Sugar Mill used by Sugar Mill for both domestic & industrial purpose	7.4	1206	766	12	99	81	0.7
IS 10500-2012 drinking water Standards							
(Acceptable limit)	6.5-8.5	NA	500	---	250	200	45
(Permissible limit in the absence of alternate source)	6.5-8.5	---	2000	---	1000	400	---

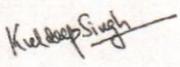
As per analysis result, COD contamination was found in GW samples and TDS values are exceeding the acceptable limits.

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4.0 CONCLUDING REMARKS & RECOMMENDATIONS

- I. The unit shall be asked to ensure complete compliance of observations & recommendations of the Committee (refer the Hon'ble NGT order dated 31.07.2020) towards management of effluent, emissions, solid and HW generated and submit compliance status to HSPCB.
- II. HSPCB shall ensure necessary actions towards compliance of said Hon'ble NGT order including assessment & recovery of compensation based on historical data of the unit on record and using formula/guidelines/methodology of CPCB in this regard.

The relevant photographs taken during the visit are attached as Annexure-III

S. No.	Name & designation of inspecting officer(s)	Signature
1	P.K. Mishra, Sc 'E', Central Pollution Control Board.	
2	Reena Satavan, Sc-'D', Central Pollution Control Board	
3	Kuldeep Singh, R.A. Central Pollution Control Board	
4	Kamaljit Singh, Regional Officer, Haryana State Pollution Control Board, Panipat	
5	Pradeep Singh, A.E.E, Haryana State Pollution Control Board, Panipat	



HARYANA STATE POLLUTION CONTROL BOARD

SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037

Email:- hspcbopr@gmail.com

E-mail: hspcb@hry.nic.in



No. HSPCB/Consent/ : 313093921PITCTO9126042

Dated:15/03/2021

To.

M/s :THE PANIPAT COOP SUGAR MILLS LTD PANIPAT
GOHANA ROAD PANIPAT

Subject: Grant of consent to operate to M/s THE PANIPAT COOP SUGAR MILLS LTD PANIPAT.

Please refer to your application no. 9126042 received on dated 2021-01-27 in regional office Panipat. With reference to your above application for consent to operate, M/s THE PANIPAT COOP SUGAR MILLS LTD PANIPAT is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	27/01/2021 - 30/09/2021
Industry Type	Sugar (excluding Khandsari)
Category	RED
Investment(In Lakh)	15550.0
Total Land Area(Sq. meter)	282591.9
Total Builtup Area(Sq. meter)	57708.17
Quantity of effluent	
1. Trade	150.0 KL/Day
2. Domestic	9.0 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	septic tank
2. Trade	On land for green belt development
Domestic Effluent Parameters	
1. NA	mg/l
Trade Effluent Parameters	
1. BOD	100 mg/l
2. COD	250 mg/l
3. TSS	100 mg/l
4. pH	5.58.5
5. O&G	10 mg/l
Number of stacks	3
Height of stack	
1. Boiler Stack no. 1	30 meters

2. Boiler Stack no 2	30 meters
3. DG stack	3 meters
Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. Sugar	1800 Metric Tonnes/day
Capacity of boiler	
1. Boiler 3 nos	15 Ton/hr
2. Boiler	24 Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Diesel	0.1 KL/day
2. Baggas	490 TPD
Raw Material Details	
Sugar cane	1800 Metric Tonnes/Day

Regional Officer, Panipat

HARYANA STATE Haryana State Pollution Control Board.
Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. Unit will handover waste oil of D.G set only to the Authorized recycler. 2. Unit will run ETP regularly and maintained log books properly . 3. That the unit shall keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules as prescribed in the Act 4. That the unit will provide inter locking arrangement of DG set with ETP and shall have adequate D.G. set to ensure regular and effective running of pollution control devices. 5. That the unit will not discharge any untreated effluent inside and outside its premises. 6. That the unit will not add any air polluting process/ machinery and also not to add any process which increases the water pollution load. 7. That the unit will comply with all the provisions of Hazardous Waste Rules . 8. That the unit will obtained authorization under HOWM rules 2016 with in 30 days . 9. That the CTO so granted shall become invalid in case of violation of any of the above / any law of the land.

*Regional Officer, Panipat
Haryana State Pollution Control Board.*



Haryana State Pollution Control Board
SCO-55, Sec.25, HUDA, Panipat Ph. 0180-2672037 Email:-
hspcbropr@gmail.com



No. :HWM/PIT/2021/7780880

DT: 19/03/2021

To

M/s THE PANIPAT COOP SUGAR MILLS LTD PANIPAT
GOHANA ROAD PANIPAT
Panipat

Sub: Grant of Authorization under Hazardous and Other Wastes(Management & Transboundary Movement) Rules, 2016

- Reference of application:7780880 dated: 19/03/2021
- PRADEEP AHLAWAT of THE PANIPAT COOP SUGAR MILLS LTD PANIPAT is hereby granted an authorization for generation, collection, storage, disposal on the premises situated at GOHANA ROAD PANIPAT

HARYANA STATE
Details of Authorization

S.No.	Name of process and Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity
1	Industrial operations using mineral/synthetic oil as lubricant in hydraulic systems or other applications, Used/spent oil	recycler	1.4 KL/Annu m

- The authorization shall be valid for a period of 10/02/2021 to 30/09/2021
- The authorization is subject to the following general and specific conditions :-
 - 1.Unit will handover waste oil of D.G set only to the Authorized recycler. 2. That the unit will comply with all the provisions of Hazardous Waste Rules . 3. That unit will maintain record in Form III and submit annual return on form IV before 30th june of every year 4.That the Authorization so granted shall become invalid in case of violation of any of the above / any law of the land .**

Regional Officer Panipat
For Haryana State Pollution Control Board

Conditions of Authorization:

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorised change in personnel equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of this authorization.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. An application for the renewal of an authorization shall be made as laid down under these Rules.
8. Any other conditions for compliance as per the guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
9. Annual return shall be filed by June 30 th for the period ensuring 31 st March of the year.

Kamaljit Singh

Digitally signed by Kamaljit Singh
Date: 2021.03.19 11:19:56
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Regional Officer Panipat

HARYANA STATE

For Haryana State Pollution Control Board





HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2021/ 9254

Reminder-II

Dated 12/03/2021

To

The Deputy Commissioner,
Panipat.

Subject:

Recommendation for levying Environmental Compensation on M/s The Panipat Cooperative Sugar Mills Ltd., Gohana Road, Panipat.

Ref:

Hon'ble NGT order dated 31/07/2020 in OA No.911 of 2019 titled as Pramod Devi, Councilor & Ors. Vs State Of Haryana, this office letter No.HSPCB/PR/2020/8399 dated 24.12.2020 and No.HSPCB/PR/2020/8761 dated 02/02/2021.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 02/11/2020 in OA No.911 of 2019 titled as Pramod Devi, Councilor & Ors. Vs State Of Haryana' order dated 31.07.2020.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water.

Whereas, Hon'ble NGT New Delhi vide order dated 31.07.2020 directed to impose the Environmental compensation on the said unit. Therefore the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Sugar Mill
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	516683 m3 (from 15.04.2015 to 08.12.2020) as submitted by the unit the actual water extracted is 516683 m3.
4	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 to 08.12.2020 (2065 days)

Assessment of interim environmental compensation:-

1. For Industrial use:

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 516683 m3

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m3.

Environmental Compensation as over exploited zone = 516683 x 80 = Rs. 41334640/-.

It is recommended that Environmental Compensation of Rs. 41334640/- (Four Crores Thirteen Lakhs Thirty Four Thousand Six Hundred Forty) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
HSPCB, Panipat

Endst.No.HSPCB/PR/2020/ 9255-9256

Dated 12/03/2021

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

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Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8761

Reminder-I

Dated 02/02/2021

To

The Deputy Commissioner,
Panipat.

Subject:

Recommendation for levying Environmental Compensation on M/s The Panipat Cooperative Sugar Mills Ltd., Gohana Road, Panipat.

Ref:

Hon'ble NGT order dated 31/07/2020 in OA No.911 of 2019 titled as Pramod Devi, Councilor & Ors. Vs State Of Haryana and this office letter no. HSPCB/PR/2020/8399 dated 24.12.2020.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 02/11/2020 in OA No.911 of 2019 titled as Pramod Devi, Councilor & Ors. Vs State Of Haryana' order dated 31.07.2020.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

Whereas Central Ground Water Authority, vide order referred above appointed District Magistrate/Deputy Commissioner to initiate action in case of violation like sealing of illegal wells, launching of prosecution against offenders etc.

Whereas Central Pollution Control Board vide report dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 has issued the methodology for assessment of Environmental Compensation in case of illegal extraction of ground water.

Whereas, Hon'ble NGT New Delhi vide order dated 31.07.2020 directed to impose the Environmental compensation on the said unit. Therefore the calculation of Environmental Compensation of the above said unit as per the CPCB guidelines dated 26/10/2019 and Central Ground Water Authority vide notification dated 24.09.2020 are as below:-

Detail of the industry

1	Industrial Sector	Sugar Mill
2	Area category, as per CGWB	Over exploited (Panipat)
3	Water consumed for industrial purpose	516683 m ³ (from 15.04.2015 to 08.12.2020) as submitted by the unit the actual water extracted is 516683 m ³ .
4	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 to 08.12.2020 (2065 days)

Assessment of interim environmental compensation:-

1. For Industrial use:

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 516683 m³

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m³.

Environmental Compensation as over exploited zone = 516683 x 80 = Rs. 41334640/-.

It is recommended that Environmental Compensation of Rs. 41334640/- (Four Crores Thirteen Lakhs Thirty Four Thousand Six Hundred Forty) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
HSPCB, Panipat

Endst.No.HSPCB/PR/2020/ 8762-8763

Dated 02/02/2021

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. – (0180) 2672037, Telefax – 2664951, E-mail: hspcbropr@gmail.com

No. HSPCB/PR/2020/ 8399

Dated 24/12/2020

To
 The Deputy Commissioner,
 Panipat.

Subject: Recommendation for levying Environmental Compensation on M/s The Panipat Cooperative Sugar Mills Ltd., Gohana Road, Panipat.

Ref: Hon'ble NGT order dated 31/07/2020 in OA No.911 of 2019 titled as Pramod Devi, Councilor & Ors. Vs State Of Haryana.

Kindly refer to the subject noted above, it is submitted that the subject cited unit was inspected by the officers of Board on 02/11/2020 in OA No.911 of 2019 titled as Pramod Devi, Councilor & Ors. Vs State Of Haryana' order dated 31.07.2020.

Whereas during the inspection, it was found that above said unit is illegal extracting underground water to meet the raw water requirement of the unit using borewell, without the permission of Central Ground Water Authority.

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Detail of the industry

1	Industrial Sector	Sugar Mill
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4	Violation period (illegal extraction of ground water)	w.e.f. 15.04.2015 to 08.12.2020 (2065 days)

Assessment of interim environmental compensation:-

1. For Industrial use:

$EC_{GW} = \text{Water Consumption per day} \times \text{No. of days} \times \text{Environmental Compensation Rate for illegal extraction of ground water (ECR}_{GW})$

Total actual Water consumed = 516683 m3

Environmental Compensation Rate (Over-exploited Area) for industrial unit = 80 /m3.

Environmental Compensation as over exploited zone = 516683 x 80 = Rs. 41334640/-.

It is recommended that Environmental Compensation of Rs. 41334640/- (Four Crores Thirteen Lakhs Thirty Four Thousand Six Hundred Forty) may kindly be imposed on the above said unit for illegal extraction of ground water and orders may be issued accordingly.

Regional Officer,
 HSPCB, Panipat

Endst.No.HSPCB/PR/2020/ 8400-8401

Dated 24/12/2020

A copy of the above is forwarded to the following for kind information, please.

1. The Member Secretary, HSPCB, Panchkula
2. The SEE (Coordination Cell), HSPCB, Panchkula

Regional Officer,
 HSPCB, Panipat

Annexure –VI



Entrance of the Panipat Co-Operative Sugar Mills Ltd



Display board at the entrance of the Unit



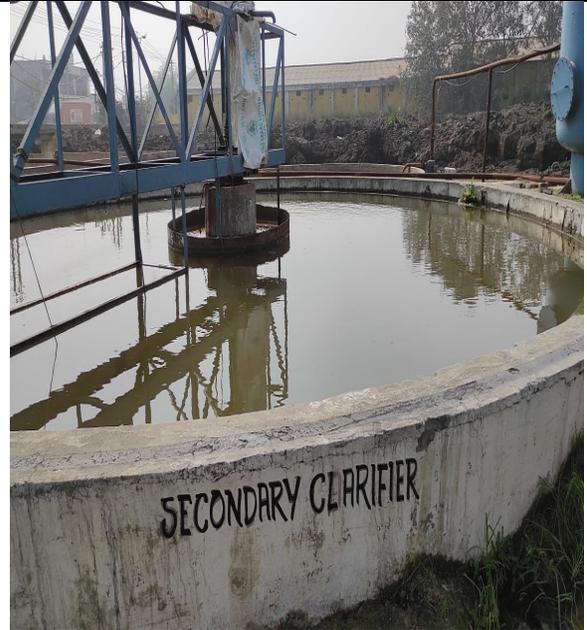
White Smoke found from the chimney



Oil & Grease Skimmer installed before ETP



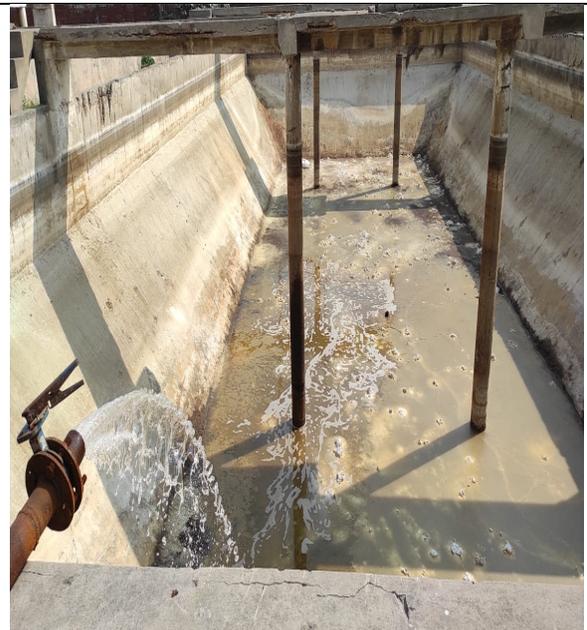
Primary Clarifier



Secondary Clarifier



Equalization Tank



Existing RCC tank proposed to be used for storing treated effluent



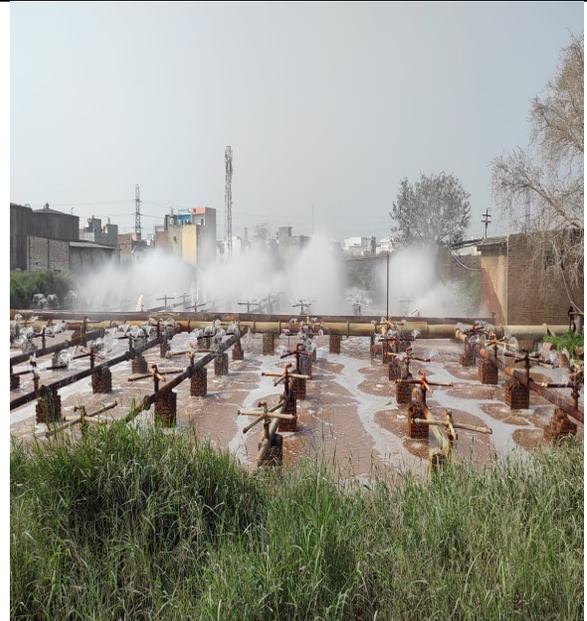
Lab setup in the vicinity of ETP



OCEMS display



Treated effluent being used for gardening within the premises



Spray pond



Lagoons storing untreated Spent Wash